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R.P(Crl.)No. 185 OF 2001

CHAMBER MATTER

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Review Petition(Crl.) No. 185/2001 in SLP(Crl.)No. 2689/2000

ALIZAMA KHAN & ORS.

Petitioner (s)

VERSUS

STATE OF BIHAR

Respondent (s)

(With Appln(s). for c/delay in filing review petition)

Date : 28/02/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MR. JUSTICE U.C. BANERJEE

By Circulation

UPON perusing the papers, the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J.
.SP2

The Review Petition is dismissed on the ground of
delay as well as on merits.

.SP1

(Y.P.Dhamija) (Suneet Bala Sharma)@@
AA
COURT MASTER COURT MASTER

Signed order is placed on the file.

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IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

Review Petition CrI)No.185/2001@@
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IN

SLP(CRL) No.2689/2000@@
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Alizama Khan & Ors.

...Petitioners

Vs.

State of Bihar

..Respondent

O R D E R@@
EEEEEEEEEE

.....L.....I.....J.....
.SP2

There has been an inordinate delay of 134 days in filing the Review Petition for which there is no sufficient explanation. The application for condonation of delay stands rejected. Even otherwise, we have carefully gone through the Review Petition and the connected papers therewith and we do not find any merit therein. The Review Petition is dismissed on the ground of delay as well as on merits.

.SP1

.....J.
(G.B. PATTANAİK)@@
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New Delhi,
February 28, 2001

.....J.
(U.C. BANERJEE)@@
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